

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

9. IA(C.A.)/ 141(MB)2024
IN
CP/340(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.08.2024**

Name of the Party: Glorishine Impex Private Limited

Section 271-273 of Companies Act, 2013

ORDER

1. Adv. Mily Ghoshal for the Applicant present through physical mode.
IA-141/2024
2. This is an Application filed by the Applicant seeking dissolution of the Company.
3. During the course of hearing, the Counsel for the Applicant stated that after filing the dissolution Application, the Petitioner had received letter from the SFIO seeking certain information pertaining to associate Company, wherein investigation is going on.
4. Ld. Counsel for the Applicant seeks some time to get ***no objection certificate*** from the SFIO. At the request of Counsel, three weeks' time is granted.
5. Post this matter on **15.10.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)